



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष १, अंक ५(३)]

मंगळवार, मार्च १०, २०१५/फाल्गुन १९, शके १९३६

[ पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats (Amendment) Bill, 2015 (L.A. Bill No. IV of 2015), introduced in the Legislative Assembly on the 10th March 2015, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,  
Principal Secretary and R.L.A.  
to Government,  
Law and Judiciary Department.

## L. A. BILL No. IV OF 2015.

### A BILL

*further to amend the Maharashtra Village Panchayats Act.*

Whereas it is expedient further to amend the Maharashtra Village Panchayats Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Village Panchayats (Amendment) Act, 2015. Short title.

2. In section 10-1A of the Maharashtra Village Panchayats Act (hereinafter referred to as "the principal Act"), in the first proviso, for the words, figures and letters "before the 31st December 2013" the words, figures and letters "before the 31st December 2015" shall be substituted. Amendment of section 10-1A of III of 1959.

3. In section 30-1A of the principal Act, in the first proviso, for the words, figures and letters "before the 31st December 2013" the words, figures and letters "before the 31st December 2015" shall be substituted. Amendment of section 30-1A of III of 1959.

## STATEMENT OF OBJECTS AND REASONS

Section 10-1A of the Maharashtra Village Panchayats Act (III of 1959) provides that, every person desirous of contesting election to a seat reserved for persons belonging to Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of citizens, shall submit, alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Cast Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Mah. XXIII of 2001) and rules made thereunder.

2. The elections of approximately 15,000 *Gram Panchayats* in the State are to be held in the months between January 2015 to December 2015 and the preliminary work for holding those elections has already commenced. Taking into consideration the admission process to various standards and professional courses, the Caste Scrutiny Committees, which are already overburdened, will have to undertake on priority, the work of scrutiny of the applications for the students, which is a continuous process. This will result in difficulties in obtaining the Caste Validity Certificate from the Caste Scrutiny Committees.

3. On receiving the number of representations from the public and prospective candidates that they would be deprived of the opportunity to contest the election for the reserved posts merely because of the non-issuance of the Caste Validity Certificate by the Caste Scrutiny Committee in time, as the Committees are otherwise overburdened with the verification work, the Government considers it expedient to amend the Maharashtra Village Panchayats Act, with a view to allow the persons desirous of contesting election for reserved seats and who is likely to apply to the Caste Scrutiny Committee for obtaining Caste Validity Certificate at the time of filing the nomination, to submit the Caste Validity Certificate within six months from the date on which they are declared elected. Similarly, the Government considers it expedient to amend section 30-1A of the said Act to allow *Sarpanchas* elected against the reserved posts, to submit the Caste Validity Certificate within six months from the date on which, they are declared elected.

4. The Bill seeks to achieve the above objectives.

Mumbai,

Dated the 3rd March 2015.

PANKAJA GOPINATH MUNDE,

Minister for Rural Development.